

ITEM NO.21

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6190/2023
(Arising out of impugned final judgment and order dated 12-01-2023
in A482 No. 6174/2021 passed by the High Court of Judicature at
Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KAMAL MALHOTRA

Respondent(s)

(FOR ADMISSION and IA No.98931/2023-EXEMPTION FROM FILING O.T. and
IA No.98930/2023-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 98931/2023 - EXEMPTION FROM FILING O.T.
IA No. 98930/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 04-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Garima Prashad, Sr. A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed by learned Sr. AAG appearing on
behalf of the petitioner-State of Uttar Pradesh, list
after two weeks' time to enable her to comply with
order dated 30th June, 2023.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)